

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL AND TRAINING)

LOK SABHA
UNSTARRED QUESTION NO. 4797
(TO BE ANSWERED ON 24.03.2021)

TENURE OF PERSONAL STAFF OF MINISTERS

4797. SHRI ARVIND GANPAT SAWANT:

Will the **PRIME MINISTER** be pleased to state:

- (a) whether it is a fact that personal staff of Union Ministers has limited tenure;
- (b) if so, the details thereof and the guidelines thereon;
- (c) tenure of the posts of PS, OSD, Additional PS and Staff Car Driver and Attendant;
- (d) whether the Government is thinking to amend the guidelines of personal staff of Union Minister; and
- (e) if so, the details thereof and if not, the reasons therefor?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES
AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE
(DR. JITENDRA SINGH)**

(a): Yes Sir

(b): DoPT's O.M. No. 31/65/2009-EO(MM-I) dated 04.03.2010 regarding policy on fixing an upper limit of number of years for which officers can work in the personal staff of the Union Minister in their entire careers.

DoPT's O.M. No. 31/11/2010-EO(MM-I) dated 13.05.2010 regarding policy on fixing an upper limit of number of years for which officers can work in the personal staff of the Union Minister in their entire careers.

(c): Private Secretary- Maximum 5 years tenure

Officer on Special Duty- Maximum 5 years tenure

For Additional PS, Staff car driver and Attendant, a total ceiling of 10 years has been prescribed beyond which an officer cannot be appointed in the personal staff of Ministers, irrespective of level.

(d): No such proposal is presently under consideration

(e): There is no functional requirement for amending the existing guidelines as on date.
